

ITEM NO.8

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30372-30378/2019

(Arising out of impugned final judgment and order dated 10-10-2019 in CS(L) No. 1034/2019 10-10-2019 in CS(L) No. 1066/2019 17-10-2019 in CS(L) No. 1109/2019 17-10-2019 in CS(L) No. 1110/2019 17-10-2019 in CS(L) No. 1112/2019 13-11-2019 in CS(L) No. 1034/2019 08-11-2019 in IA No. 767/2019 passed by the Debts Recovery Tribunal)

VINAY KUMAR MITTAL & ORS.

Petitioner(s)

VERSUS

DEWAN HOUSING FINANCE CORPORATION LTD & ORS.

Respondent(s)

(IA No. 183811/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 186393/2019 - INTERVENTION/IMPLEADMENT

IA No. 186398/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 3363/2020 - STAY APPLICATION)

Date : 15-01-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. Ashish Virmani, AOR
Harsha Gollamudi, Adv.
Mr. Ketan Paul, Adv.
Mr. Amarthya Bhushan, Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Paresh Bihari Lal, Adv.
Durga Priya Handa, Adv.
Mr. Simran Bhat, Adv.
Ms. Anannya Ghosh, AOR

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sunil Fernandes, AOR
Anindita Roy Chowdhury, Adv.
Ms. Vatsala Rai, Adv.
Mr. Raghav Chadha, Adv.

Ms. Nupur Kumar, Adv.
Mr. Zeeshan Diwan, Adv.
Mr. Prastut Dalvi, Adv.

Mr. H. S. Parihar, AOR
Mr. Kuldeep S. Parihar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 23.1.2020.

Service be completed in the meanwhile.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER